

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-111/2012/11191/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Raktim Duarah,  
District & Sessions Judge,  
Nagaon.

Dated, Guwahati the <sup>2</sup> ~~November~~ <sup>December</sup>, 2022.

Sub: **Casual leave.**

Ref:- Your Letter No. DJN/8983, dtd. 22.11.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 25.11.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 23.11.2022 till the morning of 28.11.2022**, has been granted. The Addl. District & Sessions Judge, No. 2, Nagaon and in her absence the next senior most Judicial officer at the station would remain in-charge of your Court and office in your absence.

Yours faithfully,

*Sd/*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC. VII-111/2012/11192/A dated** , 02-12-2022

Copy to:-

1. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**